

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-190(PB)/2017**

**IN THE MATTER OF:**

Union Bank of India

Vs.

Era Infra Engineering Ltd.

.... Applicant/petitioner

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**Order delivered on 19.07.2018**

For the Financial Creditor :  
For the Respondent :

**ORDER**

Ld. Counsel for the IRP/RP states that the reply to the application CA-548(PB)/2018 shall be filed within a week with a copy in advance to the counsel for applicant.

Rejoinder, if any, be filed before the next date of hearing with a copy in advance to the other side.

List for arguments on 27.07.2018.

*Sd/*  
**(M.M.KUMAR)**  
**PRESIDENT**

*Sd/*  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**